CENTRAL INDUSTRIAL SECURITY FORCE (AMDT.) RULES 1973 UNDER CENTRAL INDUSTRIAL SECURITY FORCE ACT, 1968

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): On behalf of Shri K. C. Pant, I beg to lay on the Table a copy of the Central Industrial Security Force (Amendment) Rules, 1973, (Hindi and English versions) published in Notification No. G.S.R. 656 in Gazette of India dated the 23rd June, 1973, under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968. [*Placed in Library. See* No. LT-5167/73.]

REVIEW OF ANNUAL REPORT OF N.T.C. FOR 1971-72 AND NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies, Act, 1956:—

(i) Review by the Government on the working of the National Textile Corporation Limited, New Delhi for the year 1971-72.

(ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 1971-72, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See* No. LT-5168/73].

(2) A copy of Notification No. S.O. 259(E) (Hindi and English versions) published in Gazette of India dated the 3rd May, 1973 regarding management of Sri Bharathi Mills Limited, Pondicherry, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [*Placed in Library. See* No. LT-5169/73.]

NOTIFICATION UNDER INDIAN TELEGRAPH ACT, 1885 AND ADDENDUM TO STATEMENT RE. REPORT OF A.R.C. ON P. & T.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

(i) The Indian Wireless Telegraph Rules, 1973, published in Notification No. G.S.R. 526 in Gazette of India dated the 19th May, 1973.

(ii) The Indian Wireless Telegraph (Commercial Radio Operators Certificates of Proficiency and Licence to operate Wireless Telegraphy) Amendment Rules, 1973, published in notification No. G.S.R. 529 in Gazette of India dated the 19th May, 1973.

(2) A copy of the Addendum (Hindi and English versions) to the statement showing decisions taken by the Government on certain recommendations made in the Report of the Administrative Reforms Commission on Posts and Telegraphs.
[*Placed in Library. See* No. LT-5170/73.]

PUBLIC NOTICES RE. IMPORT POLICY FOR NEWSPRINT

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): I beg to lay on the Table:—

(1) A copy of Public Notice No. 119-ITC(P)/73, dated the 19th July, 1973 (Hindi and English versions) regarding Import Policy for Newsprint, for the year 1973-74.

(2) A copy of Public Notice No. 120-ITC(PN)/73, dated the 19th July, 1973 (Hindi and English versions) regarding Import Policy for Art Paper, for the year 1973-74.
[*Placed in Library. See* No. LT-5171/73.]